

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2852  
ANSWERED ON:06.08.2015  
Regulation for Taxi Operators  
Kothapalli Smt. Geetha;Mahtab Shri Bhartruhari

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether certain States have banned all app-based taxi services;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the State Governments have been directed to reconsider the ban; and
- (d) if so, the details thereof along with the action taken thereon, State/UT-wise?

**Answer**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) As per information available in this Ministry, Government of NCT of Delhi has banned unlicensed taxi services including App based taxi services for not complying with the provisions of Radio Taxi Scheme and MV Act and rules, following the advisory issued by Ministry of Home Affairs.

(c) & (d) The taxi hailing services or the on-demand transport aggregating services are covered under Section 93 of the Motor Vehicles Act, 1988. Under Section 93, the State Governments have the power to regulate such service providers.

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